

(2)

contd.

Date: 19/8/1988

the reply for submitting the same to the Tribunal. They have therefore requested to adjourn the case to a suitable date for filing the reply. He therefore request to grant about 6 weeks time to file the reply. Mr. Atia, Advocate for the applicant has no objection.

Adjourned to 21/10/1988 for further directions.

No notice of this order to any party

PP Parul
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Dated: 21/10/88

Neither the applicants nor their advocate are present. None present for the respondents. Respondents have also not filed the reply till today.

Adjourned to 28/12/88 for further directions. No notice to either side.

Georany
21/10
DR